

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 415
IA/2252/ND/2024 in IB/675/ND/2023

IN THE MATTER OF:

Central Bank Of India	...	Applicant
Versus		
Satinder Singh Madhok	...	Respondent

Under Section 95(1) IBC

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the Applicant-Central Bank of India. Proof of service shows that service has not been effected as envelopes have returned 'unserved'. Let fresh notice be served on the Personal Guarantor, returnable by **12.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)